

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 1192/93 .. Date of decision: 28.05.93

Sh. Jaswant Singh .. Petitioner

VERSUS

Union of India .. Respondents

CORAM

Hon'ble Justice Mr. S.K. Dhaon, Vice Chairman

Hon'ble Mr. S.R. Adige, Member (A)

For the petitioner .. Petitioner in person

JUDGEMENT (Oral)

The relief sought in this application is that the respondents be directed to treat his promotion in the higher grade from 1.11.1977 and he should be given arrears of pay etc. w.e.f 13.8.80

The petitioner was promoted as Inspector of Works Grade-III adhoc basis vide letter dated 6.9.79 and he joined in that capacity on 12.8.80. He ad. s v. l. repre entat: ns against the adh. basis. As on 26.7.84, he was informed that s.n. he had been promoted to Grade-III purely on adh. basis, he would be qualified for setting w.e.f the next date for regularization as IOW G-III's 425-70. Thereafter, he made further representation on 27.8.84. Subsequently, on further representation, the last was made on 11.88.

The application was heard by the Tribunal on 24.5.93. The petitioner made the following representations to the

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concerned authorities. In any case, he should have filed this application within 6 months from 14.10.88, when he made the last representation. This application, therefore, appears to be hopelessly barred by limitation.

The application is dismissed summarily.

Adige
(S.R. Adige)

Member (A)

Say
(S.K. Dhaon)

Vice Chairman (J)